# GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# RAJYA SABHA UNSTARRED QUESTION NO. 216 ANSWERED ON TUESDAY, JULY 22, 2025

### WORK LIFE BALANCE IN PRIVATE SECTOR COMPANIES

## **QUESTION**

### **216.** SHRI A. A. RAHIM:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Ministry maintains data or monitoring mechanisms on work-life balance in private companies, if so, the details thereof;
- (b) whether the Ministry has conducted any survey, consultation, or assessment to evaluate work-life balance practices in India's private sector, particularly for employees in high-stress sectors like IT, finance, and e-commerce;
- (c) whether any complaints or grievances have been received by the Ministry or affiliated institutions regarding overwork, burnout, or denial of rest periods in registered companies; and
- (d) the steps taken by the Ministry to promote better workplace policies?

#### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.

(SHRI HARSH MALHOTRA)

- (a): The Ministry of Corporate Affairs deals with the administration of Companies Act, 2013 and Limited Liability Partnership (LLP) Act, 2008 which provides detailed procedure for various statutory compliances to be adhered by the Companies and Limited Liability Partnerships. Further, MCA 21 registry captures the event as prescribed under the Companies Act, 2013 and Limited Liability Partnership Act, 2008 and there is no provision for maintaining data or monitoring mechanism in Companies/LLPs on work life balance.
- (b) to (d): Doesn't arise in view of (a) above.

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